

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No:LOK/INQ/14-A/293/2012/ARE-7

Multi Storied Building,  
Dr.B.R.Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 10/09/2018

**RECOMMENDATION**

Sub:- Departmental inquiry against Sri Prahlad Shankar Pammar, First Division Assistant, Bengaluru Development Authority, Kumara Park West, Bengaluru- Reg.

- Ref:-1) Order No. BDA/COMMR./DS-I/EST./1-LKTA/263/12-13 Bengaluru dated 30/06/2012 of the Commissioner, Bangalore Development Authority, Bangalore
- 2) Nomination order No. LOK/INQ/14-A/293/2012 Bengaluru dated 10/07/2012 of Upalokayukta-1, State of Karnataka, Bengaluru
- 3) Inquiry Report dated 06/09/2018 of Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bengaluru

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The Commissioner, Bengaluru Development Authority, Bengaluru by Order dated 30/06/2012, initiated the disciplinary proceedings against Sri Prahlad Shankar Pammar, First Division Assistant, Bengaluru Development Authority, Kumara Park West, Bengaluru (hereinafter referred to as Delinquent Government Official for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/293/2012, dated 10/07/2012, nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry

Officer to frame charges and to conduct Departmental Inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently by order No.UPLOK-1/DE/2017 dated 06/07/2017, the Additional Registrar of Enquiries-7 was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGO.

3. The DGO Sri Prahlad Shankar Pammar, First Division Assistant, Bengaluru Development Authority, Kumara Park West, Bengaluru was tried for the following charge:-

That you, Sri. Prahlad Shankar Pammar, (here in after referred to as Delinquent Government Official, in short DGO), while working as the First Division Assistant, Bangalore Development Authority, Kumara Park West, Bangalore demanded and accepted a bribe of Rs.3,000/- on 09/01/2008 from complainant Smt. Sujatha W/o Rangaswamy, No:5, 1<sup>st</sup> Main Road, 7<sup>th</sup> Cross, Manjunathanagar, Bangalore for sending spot inspection report to BDA office in respect of change of Khatha in the name of the complainant with regard to the house bequeathed to her, that is for doing an official act, and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government Servant and thus you are guilty of misconduct under Rule 3(1) (i) to (iii) of KCS (Conduct) Rules 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of oral and documentary evidence has held

that the Disciplinary authority has proved the charges against the DGO., Sri Prahlad Shankar, First Division Assistant, Bengaluru Urban Development Authority, Kumara Park West, Bengaluru to the effect that the DGO has demanded and accepted bribe of Rs.3,000/- on 9-1-2008 from the complainant by name Smt. Sujatha to send the inspection report to the office of the BDA in respect of change of khata in the name of the complainant.


5. On re-consideration of inquiry report, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statement submitted by DGO, he is due to retire from service on 30/06/2033.

7. Having regard to the nature of charge (demand and acceptance of bribe) proved against DGO Sri Prahlad Shankar Pammar, it is hereby recommended to the Government for imposing penalty of compulsory retirement from service on DGO Sri Prahlad Shankar Pammar, First Division Assistant, Bengaluru Development Authority, Kumara Park West, Bengaluru.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1,  
State of Karnataka,  
Bengaluru

